

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No.70885 of 2018

(Arising out of Order-in-Appeal No.NOI-EXCUS-001-APP-1941-1942-17-18 dated 27/03/2018 passed by Commissioner (Appeals), Goods & Central Tax, Noida)

Shri Manish Gupta, Director, M/s RRK Polymers Private Ltd.
.....Appellant

A-22, Phase-II UPSIDC Industrial
Area, M.G. Road, Hapur-201001

VERSUS

Commissioner of Central Goods & Service Tax,
.....Respondent

GST, Commissionerate

Renu Tower, Sector 62 NOIDA, Distt.-Gautam Nagar (U.P.)

APPEARANCE:

Shri Harbir Singh, Advocate for Appellant

Shri Shiv Pratap Singh, Authorized Representative for Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

Hon'ble Mr. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 23 May, 2019
DATE OF DECISION : 23 May, 2019

The appeal is remanded. For order, see order dated 23 May, 2019 in Excise Appeal No.70895 of 2018.

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

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